

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) 342 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
14.12.2017**

**NAME OF THE COMPANY: M/s Azael Manufacturing Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

Present: Mr. Aditya V. Singh and Mr. Arurup Narula, Advocates for the  
Appellant.

Ms. Lakshmi Gurung, Standing Counsel for the Income Tax  
Department

Manish Raj, CP for ROC, Delhi

**ORDER**

As per the report of the ROC, they do not have any objections  
subject to compliance of the statutory requirements. Ld. Standing  
Counsel for the Income Tax Department submits that they have no  
objection with respect to restoration of the name of the Appellant in the  
record of the ROC.

For orders.



**(S. K. Mohapatra)  
Member (T)**



**(Ina Malhotra)  
Member (J)**